

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO. 354 of 1994.

Between

Dated: 7.3.1995.

N. Bikshapathi

... Applicant

And

1. The General Manager, Ordnance Factory Project, Ministry of Defence, Government of India, Eddmailaram village, Medak Dist.
2. Revenue Divisional Officer, Sangareddy, ----- A.P. Sangareddy, Medak District.

... Respondents

Counsel for the Applicant : Sri. Meharchand Nori

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

: Sri. I. V. Radha Krishna Murthy,
SC for A.P.

CORAM:

Hon'ble Mr. A.V. Haridasan, Judicial Member

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

O.A. 354/94.

Dt. of Decision : 07-03-95.

ORDER

1. As per Hon'ble Shri A.V. Haridasan, Member (Judl.) 1

Land Measuring 15.11 Acres in Survey Nos. 236, 237 and 247 of Indrakaram Village ~~was~~ belonging to the applicant and his mother, was acquired by the Govt. of A.P. for the purpose of Establishing the Ordnance Factory. The name of the applicant was not shown in the first list prepared by the Revenue authorities ~~as a land displaced persons or a dependent or the land displaced person.~~ His mother's name was shown as a dependent of Shri N. Gandaiah. Coming to know that, the applicant made a representation to the revenue authorities to rectify the mistake and the authority rectified it by showing the applicant's name as dependent of ~~the land displaced person.~~ was not given an employment in the factory under the land displaced persons' quota. It is under these circumstances, for a direction to the respondents to consider the case of the applicant for appointment ~~to~~ any post under the establishment of the first respondents factory, as the applicant ~~as~~ a land displaced person, that the applicant has filed this application. The respondents in their reply affidavit conceded that the applicant's name has now been shown in the third list as a dependent of Smt. N. Sayanna the land displaced, but they contend that as the first list is ~~as~~ remote.

2. Heard learned counsel for both the parties. The claim of the applicant for preferential statement in the matter of employment under the land displaced quota is not seriously ~~xxx~~ disputed. The respondents concede that the applicant is a dependent of the land displaced and he is therefore entitled to put forth his claim for appointment. Only contest is that

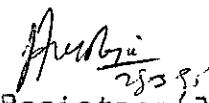
(17)

as the first list is still under operation ~~←→~~ the chance of the applicant getting employment in the near future is bleak. The applicant is yet entitled to be considered in his turn for appointment under the quota of land displaced. Under these circumstances we dispose of this application directing the respondents to consider the case of the applicant for appointment for any ~~←→~~ suitable posts in the factory in his turn and to offer him employment, ~~If~~ he is found not


(A.B. Gorthi)
Member (Admn.)


(A.V. Haridasan)
Member (Judl.)

Dated : The 7th March 1995.
(Dictated in Open Court)


Deputy Registrar (Judl.)

Copy to:-

1. The General Manager, Ordnance Factory Project, Ministry of Defence, Government of India, Eddumailaram Village, Medak District.
2. Revenue Divisional Officer, Sangareddy, Government of A.P. Sangareddy, Medak District.
3. ~~One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.~~
4. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. I.V. Radha Krishna Murthy, SC for A.P. CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rem/-



OA. 354/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN : MEMBER

AND

THE HON'BLE MR. A. V. HARIDASAN

DATED : 7/3/95

ORDER/JUDGEMENT.

~~M.A.R.P/C.P.NO.~~

in

O.A. NO.

354/94

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

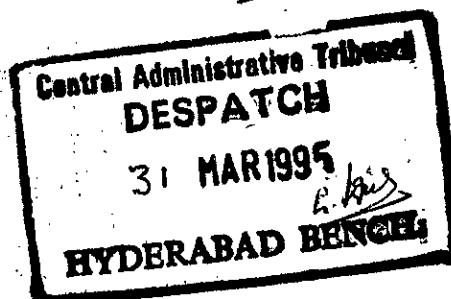
Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

NO SPARE COPY



20